

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BUSH TEA CO. PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bush Tea Co. Pvt. Ltd.
2.	Date of incorporation of corporate debtor	01.06.1972
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1972PTC028384
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): Block – G 3, Hide Road, Kolkata 700043, India
6.	Insolvency commencement date in respect of corporate debtor	29.04.2022
7.	Estimated date of closure of insolvency resolution process	25.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: bushtea.irp@gmail.com
11.	Last date for submission of claims	13.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the "M/s. Bush Tea Co Pvt Ltd" on 29.04.2022.

The creditors of "M/s. Bush Tea Co Pvt. Ltd.", are hereby called upon to submit their claims with proof on or before 13.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



CA Santanu Brahma
IBBI Regn No. IBBI/IPA-01/IP-P01482/2018-19/12251

Kolkata, the 30th April 2022



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Sd/-
CA Santanu Brahma

Kolkata, the 30th April 2022 IBBI Regn No. IBBI/IPA-01/IP-P01482/2018-19/12251

पंजाब नैचुरल बैंक (भारत सरकार का उपक्रम)	pnb punjab national bank (Govt. Of India Undertaking)	24-Parganas (North) Circle; 48, Jessore Road, Barasat. (Near Seth Pukur), 24-Parganas-(N), 700124(W.B) Phone: (033) 2584-0228, 2584-0239, E-mail: cs8291@pnb.co.in												
POSSESSION NOTICE														
Common Possession Notice for Immovable Properties of more than one borrower by the same Authorised Officer (For Immovable property)														
Whereas Punjab National Bank/ the Authorised Officer/s of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice/s (date of receipt of the said notice/s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned below against their names. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.														
<table border="1"> <thead> <tr> <th>Sl. No.</th><th>a) Name of the Branch b) Name of the Account c) Name of the borrower / Guarantor</th><th>Description of the property mortgaged</th><th>a) Date of Demand Notice b) Date of Possession c) Amount Outstanding</th></tr> </thead> </table>	Sl. No.	a) Name of the Branch b) Name of the Account c) Name of the borrower / Guarantor	Description of the property mortgaged	a) Date of Demand Notice b) Date of Possession c) Amount Outstanding	<table border="1"> <tbody> <tr> <td>1.</td><td>a) Habra b) M/S S. S enterprise c) Borrower- Joydeb Chanda, of Vill Nagarthuba, P.O. - Hizalpukuria PS - Habra, Dist- North 24 Parganas</td><td>The property comprises of free hold measuring 4 cottahs 3 sqft (more or less) i.e 4.0042 Cottahs (more or less) situated at holding no. - 205/183, Dag No. 489, Khatian No-1714, J.L No-81, R.S No-321, Sabektouzi no-5287, Hal Touzi No-14, Mouza - Nagarthuba, Sukantasarani (Nagarhuba Batapara), P. O. - Hizalpukuria, P.S- Habra near Sukanta Smriti Pathagar ward no. - 17, Habra Municipality, District- North 24 Parganas. Sale deed vide no- 8869 of the year 1992 at A.D.R.S Habra and recorded in the book no-I, Volume no-120, pages no-303 to 308. The property is butted and bounded by: North - Property of Sankar Kumar Kutta & others, South -16 feet wide road i.e Sukanta Sarani. East- 6 feet wide common passage, West - Property of Susil Chanda. The property belongs to Mr Jaydeb Chanda son of Sushil Chanda.</td><td>a) 17.07.2021 b) 27.04.2022 c) ₹ 4,23,613.01 (Rupees Four lak twenty three thousand six hundred and thirteen and paise one only) with further interest until payment in full (hereinafter referred to as 'secured debt')</td></tr> </tbody> </table>	1.	a) Habra b) M/S S. 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O. - Gaighata, Dist-North 24 Parganas, Pin-743249</td><td>Equitable Mortgage of all that piece and parcel of 'DHANKAL' land and building thereon measuring about 18.75 satak lying and situated at Mouza - Dharmapur, Hal Touzi No-17, J.L No-20, RS Khatian-69, Krishi LR Khatian No-590, New LR Khatian No-1593, (As per Conversion Certificate vide Case No-SDL/ Bongaon/23/2015 and mutation Certificate), RS & LR Dag no-1142, under the local jurisdiction of Dharmapur 1 no Gram panchayet, under PS-Gaighata, Dist-north 24 Parganas, vide sale deed no-03934 for the year 2006, recorded in Book no-1, Volume No-153, Pages from 120 to 127 at DSR-Barasat. The property is in the name of Nemai Chandra Sarkar. The Property is butted and Bounded By : By North - Own property and property of Anil Mondal, By South - Panchayet Road, By East - Property of Sachin Mondal, By West - Property of Self Help Group.</td><td>a) 25.10.2021 b) 27.04.2022 c) ₹ 44,09,662.47 (Rupees Forty Four Lakh Nine Thousand Six Hundred Sixty Two and Paise Forty Seven only) with further interest W.E.F 01.10.2021</td></tr> </tbody> </table>	2.	a) Habra b) M /S Mamoni Mini Rice Mill c) Borrower:-Nemai Chandra Sarkar, S/O - SurendraNath Sarkar, Proprietor of Mamoni Mini Rice Mill, Vill- Dharmapur, P. 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The property is in the name of Surajit Paul.</td><td>a) 09.02.2022 b) 27.04.2022 c) ₹ 5,95,432.50 (Five Lakh Ninety Five Thousand Four hundred Thirty Two and Paise Fifty Only) with further interest W.E.F 01-02-2022,</td></tr> </tbody> </table>	4.	a) Duttapukur b) MaalManasha Readymade Centre c) Borrower : Surajit Paul, Nebadhai Panchampara, Near Yubagosti Mannapara, P.O. + P. S. - Duttapukur, Dist. - North 24 Parganas, Pin-743428 Guarantor : Minati Paul, W/O - Surajit Paul, Nebadhai Panchampara, Near Yubagosti Mannapara, P.O. + P. 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Date : 01.05.2022 Place : Barasat Sd/- Hemraj Parewa, Authorised Officer, Punjab National Bank														



INDIAN BANK

ALLAHABAD

SHIBPUR BRANCH, 185/186/4, SHIBPUR ROAD, 1ST FLOOR, SUPERMARKET, SHIBPUR, HOWRAH 711102, Phone: 033- 2678 4981/2678 7494 Mob. 9836164641 , E.Mail: shibpur@indianbank.co.in

Auction sale of Gold pledged to Bank

Whereas Indian Bank, Shibpur Branch is in possession of following Gold items/ornaments pledged to us pursuant to the notice issued to the borrower demanding repayment of Bank's dues and whereas consequent upon failure to repay the dues, has decided for sale of the Gold items/ornaments by public auction on **21.05.2022 by 11.00 A.M.** at the Indian Bank Shibpur Branch premises.

Branch	Name & Address of the Borrower	Loan A/c No.	Total O/s (as on 18/01/2022) (In Rs)	Gross weight of Gold (gms)	Description of Gold /Ornaments
Shibpur	ANJAN CHATERJEE 17/1 OLABIBITALA, IST BYE LANE, SANTRAGACHI, HOWRAI 711104	6940970226	268773/-	104.80	ONE PAIR BALA WITH WAX, ONE PC CHAIN, ONE PC NOUA, ONE PC NECKLACE WITHOUT CHAIN, TWO PC CHAIN, ONE WITH LOCKET, LOCKET 3 PCS
	ANJAN CHATERJEE 17/1 OLABIBITALA, IST BYE LANE, SANTRAGACHI, HOWRAI 711104	6941546376	51924/-	18.08	ONE PC CHAIN, TWO PAIR EARING, ONE PC LOCKET, ONE PC RING

Terms & Conditions:

- 1.Bank does not undertake any responsibility with regard to the quality and specification of the jewels being auctioned. It is at the risk of the successful bidder/purchaser.
- 2.The bank reserves its right to accept any bid without assigning any reasons whatsoever.
- 3.The interest bidders shall approach the branch before 20.05.2022 to submit the application process with valid identity proof, Address proof along with refundable security deposit of Rs. 500.00 to Branch Manager, Indian Bank Shibpur Branch for participating in the Auction.
- 4.On acceptance of the bid, the bid amount has to be paid immediately and shall receive the gold. The security deposited will be forfeited in case the winning bidder fails to pay the balance amount within the next working day.
- 5.To know about further details, minimum reserve price, terms and conditions of the auction please get in touch with **Indian Bank Shibpur Branch**.

Date : 27.04.2022

Chief Manager

Indian Bank Zonal Office Kolkata 2



YES BANK LIMITED: Registered Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055, India
CIN: L65190MH2003PLC143249 | Website: www.yesbank.in | Email: shareholders@yesbank.in

AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022

PARTICULARS (₹ in Lakhs)	STANDALONE				CONSOLIDATED			
	FOR THE QUARTER ENDED 31.03.2022 (Audited)	FOR THE QUARTER ENDED 31.03.2021 (Audited)	FOR THE YEAR ENDED 31.03.2022 (Audited)	FOR THE YEAR ENDED 31.03.2021 (Audited)	FOR THE QUARTER ENDED 31.03.2022 (Audited)	FOR THE QUARTER ENDED 31.03.2021 (Audited)	FOR THE YEAR ENDED 31.03.2022 (Audited)	FOR THE YEAR ENDED 31.03.2021 (Audited)
Total income from operations	582,922	467,859	2,228,598	2,305,353	587,260	470,822	2,242,352	2,314,636
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	50,319	(505,471)	143,585	(473,507)	50,762	(505,787)	143,370	(476,178)
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	50,319	(505,471)	143,585	(473,507)	50,762	(505,787)	143,370	(476,178)
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	36,746	(378,775)	106,621	(346,223)	37,188	(379,092)	106,406	(348,893)
Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	36,746	(378,775)	106,621	(346,223)	37,188	(379,092)	106,406	(348,893)
Paid up equity share capital (Face value of ₹ 2 each)			501,099	501,098			501,099	501,098
Reserves (excluding revaluation reserve)			2,873,089	2,818,535			2,868,798	2,812,731
Securities Premium Account			3,229,498	3,229,492			3,229,498	3,229,492
Net Worth			3,374,188	3,319,633				
Paid up Debt Capital/Outstanding Debt			-	-			-	-
Outstanding Redeemable Preference Shares			-	-			-	-
Debt Equity Ratio			1.28	1.59				
Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations) -								
- Basic ₹ (before and after extraordinary items)	0.15	(1.51)	0.43	(1.63)	0.15	(1.51)	0.42	(1.65)
- Diluted ₹ (before and after extraordinary items)	0.15	(1.51)	0.43	(1.63)	0.15	(1.51)	0.42	(1.65)

Notes

- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.mseindia.com) and Banks website www.yesbank.in
- In compliance with the RBI circular dated August 30, 2021, on Master Direction on Financial Statements - Presentation and Disclosures, the Bank has regrouped/reclassified provision for depreciation on investments, Foreign Currency Translation Reserve (FCTR) and Bad debt recovery from written off accounts. Though there is no change in the net profit/loss for the previous periods, the previous period figures have been regrouped/reclassified wherever necessary to conform to current period classification.
- Information relating to Total Comprehensive Income and Other Comprehensive income are not furnished as Ind AS is not yet made applicable to Banks.

Place: Mumbai
Date: April 30, 2022

For YES BANK Limited
Prashant Kumar
Managing Director & CEO

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF BUSH TEA CO. PVT. LTD.	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Bush Tea Co. Pvt. Ltd.
2. Date of incorporation of corporate debtor	01.06.1972
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1972PTC028384
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): Block – G 3, Hide Road, Kolkata 700043, India
6. Insolvency commencement date in respect of corporate debtor	29.04.2022
7. Estimated date of closure of insolvency resolution process	25.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: ip.santanubrahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: bushtea.ird@gmail.com
11. Last date for submission of claims	13.05.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the "M/s. Bush Tea Co. Pvt Ltd" on 29.04.2022.

The creditors of "M/s. Bush Tea Co. Pvt. Ltd.", are hereby called upon to submit their claims with proof on or before 13.05.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Santanu Brahma

Kolkata, the 30th April 2022 IBBI Regn No. IBBI/IPA-01/IP-P01482/2018-19/12251

সংবাদ সংস্থা
দিব্লি, ৩০ এপ্রিল

জীবনের বাকি দিনগুলোয় মন দিয়ে
অসমের জন্য কাজ করতে চান
শিল্পপতি রতন চাটা। শুক্রবার অসম
সাতটি অত্যাধুনিক ক্যাম্পার হাসপাতাল
উদ্বোধন হয়। অনুষ্ঠানে প্রধানমন্ত্রী নরেন্দ্র
মোদিকে পাশে বসিয়ে মনোবাণী প্রকাশ
করেন রতন চাটা। বলেন, 'আজ অসমের
ইতিহাসের অত্যন্ত গুরুত্বপূর্ণ দিন। আগে
অসম রাজ্যে ক্যাম্পার চিকিৎসা আধুনিক ব্যবস্থা চালু ছিল না। এখন সেই ব্যবস্থা
চালু হচ্ছে। ক্যাম্পার ধর্মীসে রোগে ন্যা। এখন অসম বলতে পারে, ভারতের ছোট
রাজ্য হলেও সেখানে ক্যাম্পারে আধুনিক চিকিৎসা ব্যবস্থা রয়েছে। জীবনের বাকি
দিনগুলো অসমের জন্য উৎসর্গ করতে চাই।'



Indian Institute of Insolvency Professionals of ICAI

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Public Announcements

Public Announcement				
[Pursuant to section 13 of Insolvency and Bankruptcy Code, 2016 read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016]				
Name of Corporate Debtor (CD):		Bush Tea Co Pvt. Ltd.		
Company Identification Number (CIN) of Corporate Debtor:		U15491WB1972PTC028384		
Registered Office Address of Corporate Debtor (CD):		Block G 3, Hide Road, Kolkata City:Kolkata State:West Bengal Pincode:700043		
Appointment as:		IRP -		
Date of Appointment:		29/04/2022		
S.No.	Type	Name of Newspaper	Date of Publication	Upload File
1.	English Newspaper:	Financial Express, Kolkata	01/05/2022	Download File
2.	Local/Regional Newspaper:	Aajkaal	01/05/2022	Download File
3.	Any other Newspaper:	-	-	
Class of Creditors	No. of Financial Creditors	Name of Authorized Representative	Registration No of AR	Remarks, If Any
-	0	AR 1: - AR 2: - AR 3: -	- - -	-

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